

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 07.07.2015

OA No. 291/00359/2015

Mr. Satyapal Poshwal, counsel for applicant.

The Original Application is filed seeking to set aside Annexure A/1 whereby the candidature of the applicant for the examination conducted in November, 2014 was cancelled and he was permanently debarred from taking any examination to be held in future in Indian Railways. Another relief sought for is for a direction to the respondents to declare afresh result of the applicant after making correct evaluation of his answer sheet and for a further direction to give appointment to the applicant as per his merit on the post of Group-D in pursuance of advertisement Annexure A/2 and for all consequential benefits.

2. Learned counsel for the applicant submits that before cancelling the candidature of the applicant and permanently debarring him from taking any examination to be conducted in future by Indian Railways, the respondents have not given any opportunity of hearing to the applicant. It is contended that he has not been issued any notice nor any explanation has been sought for from the applicant before taking such decision.

3. Pursuant to the advertisement Annexure A/2 dated 30.12.2013 for recruitment to Group 'D' posts, the applicant had applied for the said posts. Pursuant to the application of the applicant, the respondents issued Annexure A/4 admission card to the applicant to appear in the written examination, which was scheduled to be held on 30.11.2014. The Roll Number of the applicant is 50194546 and center code No. is 5045. The applicant appeared in the written competitive test. The result of the examination was declared on 20.02.2015. The respondents

OA No. 291/00359/2015

conducted in future by India Railways is based on misconduct of the applicant, which he had committed in the said examination. Therefore, we find no reason to interfere with the matter. We find that the applicant is not entitled for any relief sought for. Accordingly, the Original Application is dismissed in limine. No order as to costs.

6. The Registry is directed to send a certified copy of this order along with copy of complete paper book/OA to the respondent nos. 3 & 4.


(MRS. RANJANA CHOWDHARY)
ADMINISTRATIVE MEMBER


(JUSTICE HARON-UL-RASHID)
JUDICIAL MEMBER

Kumawat